

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-123/2003/10053/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Mallika Dutta,  
Member, MACT,  
Kamrup, Amingaon.

Dated Guwahati the <sup>th</sup> 15 November, 2022.

Sub: Child Care Leave.

Ref:- Your Letter No. MACT/K-A/421/2022/ dated 11.11.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **31 days Child Care Leave from 17.11.2022 to 17.12.2022** (sufficing 18.12.2022), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Kamrup, Amingaon and in his absence to the in-charge District & Sessions Judge, Kamrup, Amingaon, before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-123/2003/10053-10054-10055/A, dated , 15-11-2022**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Kamrup, Amingaon.
3.  The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**

*Kole*